

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

118. Comp. Appl 27/2023

I.A. 104/2024

In

C.P. 4312/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Ashok Kumar Premchand Pandey

V/s.

Telebuild Construction Pvt Ltd & ORS.

For Petitioner : Vipul Makwana i/b Yatin R. Shah

For Respondent : Harsh Kesharia

SECTION 66 & 169 OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

This application has been filed by the petitioner seeking condonation of delay of 396 days in filing the present application and to amend the memo of parties of the petition wherein deletion of erstwhile respondent no. 2 and addition of legal heirs being 2-A, 2-B, 2-C and 2-D is proposed. Learned counsel for the respondent seeks time to file reply and argue the matter. However, there are no factual averments which are in dispute and, therefore, counsel for the respondent can make the legal submission on the next date of hearing. List this matter on **27.08.2024**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

--Arif--

Sd-

LAKSHMI GURUNG
Member (Judicial)